NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 18

CA 199/2022 CA 223/2022 in CP 3638/MB/2018

CORAM:

SH. K. K. VOHRA	JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (T)	HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **08.06.2022**

NAME OF THE PARTIES**: -** **Union of India**
Vs.
Infrastructure Leasing & Financial Services Ltd & Ors

Appearance (via video-conference):

CA 199/2022

For the Applicant	:	Adv. Ashish S Kamat
For the Respondent	:	Adv. Aditya Sikka

CA 223/2022

For the Applicant	:	Adv. Fereshte Sethna

Sections 241-242 of Companies Act, 2013

ORDER

CA 199/2022

Counsel for the Respondent seeks time to file affidavit in reply. Time granted; the same may be file well before the next date of hearing and serve a copy of the same on the other side well in advance. List this matter on **17.06.2022.**

CA 223/2022

Counsel for the Applicant seeks time to file hard copies of the present Application. The same may be done well before the next date of hearing. List this matter on **17.06.2022.**

Sd/-	**Sd/-**
K. K. VOHRA	JUSTICE P.N. DESHMUKH
Member (Technical)	Member (Judicial)

Ankit